

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1548

ANSWERED ON:30.11.2011

FLYING SCHOOLS

Gawali Patil Smt. Bhavana Pundlikrao ;Khaire Shri Chandrakant Bhaurao;Singh Shri Bhola

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of flying schools in the country, State-wise;

(b) the procedure for issuing licences to pilots;

(c) whether the Government proposes to formulate a scheme to reform the system being followed for providing licences to the pilots in view of the flaws in the present system;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to make the system transparent?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) List of Flying Training Institutes, state-wise is enclosed.

(b) Procedure for issuing licences is as stipulated in Schedule II of the Aircraft Rules 1937.

(c) to (e):- The Government had constituted an Expert Committee to look in the current system of examination and licensing of pilots and make recommendations to make the system secure, credible and efficient and in line with modern and best practices. The Committee has finalized its report and submitted the same to the Government. The Details of the recommendations of the Committee are annexed. Directorate General of Civil Aviation (DGCA) has been asked for implementation of the recommendations of the Committee. The existing procedures in the Licensing Directorate of DGCA have been strictly enforced. Result of DGCA examination submitted by the candidates are cross-verified with the master result sheet from Central Examination Organisation available with the Directorate of Licensing and in case of non-availability of the result sheet, the papers are required to be sent to Central Examination Organisation for verification. Before conversion of foreign licences into Indian licences, the licences are verified from the concerned regulatory authority of the State issuing the foreign licence.